
(1969) 01 BOM CK 0009
In the Bombay High Court
Case No : Civil Appeal No. 104 of 1966

Vallabbhai Nathabhai

APPELLANT

Vs

Bai Jivi

RESPONDENT

Date of Decision : 10-01-1969

Acts Referred:

Constitution of India, 1950 — Article 227

Citation : (1970) 72 BOMLR 185 : (1969) MhLj 958

Hon'ble Judges : V. Bhargava, J;J.M. Shelat, J;C.A. Vaidialingam, J

Bench : Full Bench

Final Decision : Dismissed

Judgement

J.M. Shelat, J.—The facts relevant to this appeal are short and no longer in dispute. Respondent No. 1 is the owner of Survey Nos. 974/2 and 975/4 situate in the village Delol in district Panchmahals and the appellant at the material time was the tenant thereof. On May 15, 1956, the appellant voluntarily handed over possession of the said lands to respondent No. 1. It is, however, an admitted fact that the said surrender was not in writing and the procedure of inquiry and verification required by Section 15 of the Bombay Tenancy and Agricultural Lands Act, LXVII of 1948 (hereinafter called the Act) was not gone through. The surrender though voluntary was thus not in accordance with Section 15 and therefore was not valid and binding on the appellant. It is not in dispute that respondent No. 1 thereafter personally cultivated the said lands. On January 16, 1961, the appellant applied to the Deputy Collector u/s 84 of the Act for summary eviction of respondent No. 1. The Deputy Collector dismissed the application holding that the tenant's remedy lay u/s 29(1) of the Act. The Gujarat Revenue Tribunal, however, in a revision by the tenant set aside that order holding that Section 84 and not Section 29 (1) applied. Respondent No. 1 thereupon filed a writ petition under Article 227 in the High Court of Gujarat and the High Court held, on interpretation of Sections 29(2) and 84, that Section 84 did not apply in such cases and set aside the Tribunal's order. What is the scope

of Section 84 of the Act is the question, therefore, arising in this appeal which is filed by the tenant after obtaining special leave from this Court.

2. On behalf of the appellant Mr. Bhandare raised the following contentions:

(1) that a surrender of tenancy contrary to Section 15 is an invalid surrender and does not terminate the tenancy;

(2) that on such invalid surrender, if the landlord takes possession such possession is wrongful and unauthorised and therefore the land must be said to be in unauthorised occupation and wrongful possession of the landlord;

(3) that when the tenant on such dispossession files an application his right does not arise under any of the provisions of the Act as he has given up possession in breach of his right and title ;

(4) that in such a situation the tenant does not seek to enforce a right arising under the provisions of the Act but claims possession relying on his title as a tenant;

(5) that such an application therefore falls u/s 84 and not u/s 29(1); and

(6) that Section 84 is directed against a person who is in unauthorised occupation and wrongful possession and therefore there is no warrant for any distinction between unauthorised occupation or wrongful possession arising under an invalid surrender and that arising under an invalid sale or transfer.

Mr. Desai for the respondents supported, on the other hand, the High Court's judgment and relied on certain decisions of the High Courts of Bombay and Gujarat on the interpretation of Sections 29(1) and 84 of the Act. Before we proceed to examine these contentions it is necessary first to read the relevant sections.

3. Section 15 reads as under:

(i) A tenant may terminate the tenancy in respect of any land at any time by surrendering his interest therein in favour of the landlord:

Provided that such surrender shall be in writing and verified before the Mamlatdar in the prescribed manner.

4. The relevant part of Section 29(1) reads as under:

A tenant...entitled to possession of any land... under any of the provisions of this Act may apply in writing for such possession to the Mamlatdar.....

5. Sub-section (2) of Section 29 provides that no landlord shall obtain possession of any land held by a tenant except under an order of the Mamlatdar. Section 84 reads as under:

Any person unauthorisedly occupying or wrongfully in possession of any land-

- (a) the transfer or acquisition of which either by the act of parties or by the operation of law is invalid under the provisions of this Act,
 - (b) the management of which has been assumed under the said provisions, or
 - (c) to the use and occupation of which he is not entitled under the said provisions and the said provisions do not provide for the eviction of such persons,
- may be summarily evicted by the Collector.

Section 15(7) was inserted in the Act by Section 11 of Bombay Act XIII of 1956. Even before 1956 there was in the Act Section 5(5) the proviso of which required a surrender of tenancy by a tenant to be in writing and verified by the Mamlatdar. There is, however, no dispute before us that the proviso to Section 15(7) applies to the present case and that the surrender under which respondent No. 1 obtained possession of the land in question was neither in writing nor was verified in an inquiry before the Mamlatdar.

6. u/s 15(7) a tenant, as defined by Section 2(18) of the Act, can terminate the tenancy in respect of the land held by him as a tenant by surrendering his interest in favour of his landlord and as provided by Sub-section (2) on such surrender of the tenancy the landlord becomes entitled to retain the land so surrendered by the tenant in the same manner as when the tenancy is terminated under Sections 31 and 31A of the Act. The tenancy on such surrender comes to an end and thereupon the relationship between them of a landlord and a tenant and the rights arising out of that relationship terminate. The Legislature, however, was aware of the possibility of landlords taking advantage over the tenants and therefore to safeguard the tenants against such a possibility it laid down through the proviso that a surrender by a tenant could only be valid and binding on him if it was in writing and was verified by the Mamlatdar. Before the Mamlatdar would verify such surrender it would be his duty to ascertain whether the surrender was voluntary and was not under pressure or undue influence of the landlord. But once the surrender satisfies these two conditions it has the same effect as the termination of tenancy: the tenancy comes to an end and the landlord becomes entitled to retain the land of which possession is delivered to him by the tenant surrendering his interest as a tenant therein. In cases, however, where the surrender has not satisfied the two conditions, even if it is voluntary, it is no surrender and therefore there is no termination of relationship of a landlord and tenant. Consequently, even if the tenant has voluntarily surrendered possession and the landlord has taken it over, since the tenancy still continues the tenant obviously is entitled to retain possession and therefore to its restoration. Though, therefore, Section 15 does not in so many words provide that in such a case the tenant, is entitled to restoration of possession, there being no valid surrender where the two conditions are not satisfied; the tenancy continues and the tenant can claim possession from the landlord as the tenant of the land in question, such claim being based on his right as such tenant to be in possession of such land and the landlord's disability to terminate the tenancy

under the provisions of the Act. It is true that Section 37 expressly provides for restoration of possession to the tenant in the eventuality provided therein, while Section 15 does not so provide. But the right to restoration had to be provided for in Section 37 as there would be termination of tenancy which becomes revived and on revival thereof the tenant becomes entitled to restoration of possession. In a case u/s 15, however, if the surrender is not valid it is no surrender at all. and there is no question of termination of tenancy. The tenant continues to be entitled to possession and. therefore there is no question of the section having to provide for restoration of possession. There is, therefore, no force in the contention that in the case of an invalid surrender the tenant is not entitled to possession under the provisions of the Act. He is in fact entitled to claim back possession u/s 15 itself for under Sub-section (2) the landlord becomes entitled to retain the land only if the surrender is in accordance with the provisions of Section 15.

7. Section 29(1) confers a right on a tenant to apply to the Mamlatdar for possession and Section 29(2) gives a right to a landlord to apply to the Mamlatdar to obtain possession, of land held by a tenant. In both the cases it is the duty of the Mamlatdar to restore possession to the tenant or to the landlord, as the case may be. It will be noticed that whereas Sub-section (2) is confined to an application by a landlord for possession from his tenant, Sub-section (7) is not so confined and therefore a tenant can apply for possession against any one including the landlord. But for such an application the condition is that he must be one who is "entitled to possession" of the land in question "under any of the provisions of this Act". Thus, in all cases where a tenant is entitled to possession of land under any of the provisions of the Act, he has a right u/s 29(1) to apply to the Mamlatdar for restoration of possession against any one including the landlord and it is the duty of the Mamlatdar, if satisfied that the tenant is entitled to such possession under any of the provisions of the Act, to restore possession to him. Clauses (b) and (n) of Section 70 lay down the duties and functions of the Mamlatdar in the following- words:

(b) to decide whether a person is a tenant or a protected tenant or a permanent tenant;...

(n) to take measures for putting the tenant or landlord...into the possession of the land... under this Act;...

Section 74 provides for an appeal to the Collector against the orders of the Mamlatdar in cases therein set out and Clause (m) provides such an appeal against an order passed by the Mamlatdar u/s 29.

8. In the case of a surrender which is not valid and binding on the tenant there is, as aforesaid, no termination of tenancy, and therefore, the landlord is not entitled to retain the land even though possession thereof has been handed over to him or has been voluntarily taken by him. The position in such a case is that the tenant has a right to apply to the Mamlatdar for restoration of possession to

him claiming that there has been no termination of tenancy, that his possession continues to be protected by the provisions of the Act and that, therefore, possession should be restored to him. Such an application lies u/s 29(1) and, when so made, it becomes the duty of the Mamlatdar u/s 70, el. (n) read with Section 29(1) to put the tenant in possession of the land in question "under this Act". In such a case the tenant is claiming possession under the provisions of the Act and not on the strength of his own title, as when he applies for possession against a trespasser. That clearly being the position, propositions 3, 4 and 5 of Mr. Bhandare cannot be sustained.

9. The question then is whether a tenant who has a remedy u/s 29(1) can still apply to the Collector u/s 84. In other words, whether the Legislature has provided alternative remedies under both the sections to such a tenant? The words "any person unauthorisedly occupying or wrongfully in possession of any land" in Section 84, no doubt, are words of wide import and would include a landlord who is in unauthorised occupation or is wrongfully in possession. A landlord who under an invalid surrender is in possession of the land is, no doubt, a person in unauthorised occupation or is wrongfully in possession. But then Section 84 in express terms limits its application to three types of cases only, namely, of a person unauthorisedly occupying or wrongfully in possession of the land (a) the transfer or acquisition of which etc. is invalid under the Act, or (b) the management of which has been assumed under the Act, or (c) to the use and occupation of which he is not entitled under the provisions of the Act and the said provisions do not provide for the eviction of such person.

10. Mr. Bhandare's argument, however, was that the present case falls under Clauses (a) and (c) of Section 84, that the condition of the other provisions of the Act providing for eviction of such a person applies only to cases falling under Clause (c) and not to those falling under Clause (a). "We do not have to decide in the present case whether the said condition of there being no other provision in the Act providing for eviction of a person in unauthorised occupation or wrongful possession applies only to cases falling under Clause (c) or to all cases under Clauses (a), (b) or (c), as in our opinion the present case is clearly one falling under el. (c) and not Clauses (a) or (b) of Section 84. Clause (6) obviously cannot apply as the land in question was not one, the management of which was assumed under the provisions of the Act, namely, Sections 44, 45 and 61. So far as Clause (a) is concerned, it applies to cases in respect of the land, the transfer or acquisition of which either by the act of parties or by operation of law is invalid under the provisions of the Act. Clause (a) clearly refers to Ch. V of the Act which lays down certain restrictions on transfers of agricultural lands and acquisition of estates and lands. Sections 63, 64 and 65 in that chapter prohibit transfers of agricultural land to non-agriculturists and recognize only sales to persons and at prices specified therein. Clause (a), therefore, applies to transfers or acquisitions which are in breach of the provisions of Ch. V and possession or occupation whereof has been obtained under such invalid transfers or acquisitions. That being the position, the instant case would fall only under

Clause (c) and not under Clause (a) as contended by Mr. Bhandare, and therefore, the condition that Section 84 would, only apply to cases for which there is no other remedy under any of the provisions of the Act must apply to the present case. This condition shows that while giving drastic powers of summary eviction to an administrative officer the Legislature was careful to restrict this power firstly because the result otherwise would be to deprive the person evicted u/s 84 of his remedy of appeal before the Collector which he would have if the order were to be passed u/s 29(1) and secondly, because it would enable a tenant to by-pass a judicial inquiry by the Mamlatdar u/s 29(1) by directly applying to the Collector u/s 84. Such a result could not have been intended by the Legislature. Therefore, the contention that Sections 29(1) and 84 provide alternative remedies and a choice to the tenant cannot possibly be correct.

11. We now turn to the decisions to which our attention was drawn by counsel. In *Shankar Baoji v. Mahadu Govind* (1954) 57 Bom. L.R. 65 the High Court of Bombay observed that Section 29(1) gave a right to the tenant to obtain possession through the Mamlatdar in every case where he was entitled to possession under any of the provisions of the Act and that the clear object of Section 29 (1) was that if the Mamlatdar was satisfied that the tenant was entitled to possession by reason of his tenancy it was his duty to protect that possession and order any one who had dispossessed him to restore possession to him. Section 29(1) thus assumed that the tenant must claim possession as such under the provisions of the Act. In *Durgaben Manihhai v. Moria Bavla* (1955) 58 Bom. L.R. 451 the landlord obtained possession from the tenant u/s 29(2) on the ground that the tenant had surrendered the lease. The tenant applied u/s 84 alleging that notwithstanding the order of the Mamlatdar u/s 29(2), he had continued in possession and that the landlord had forcibly dispossessed him. It was held that the Collector had no jurisdiction u/s 84 and that the remedy, if any, of the tenant was u/s 29(1). In holding so, the High Court observed that it was only in the absence of a provision in the Act for eviction of an unauthorised person that the Collector had jurisdiction u/s 84 to order summary eviction. The High Court held that Sections 29(1) and 84 did not provide for alternative remedies to the tenant, for, u/s 29(1) he could claim possession on his title as a tenant under the provisions of the Act and not u/s 84. The High Court also further observed that if it were to construe the two sections as providing alternative remedies, such a construction would result in a curious consequence, viz., that in a case where a landlord has obtained possession after obtaining an order from the Mamlatdar such possession would obviously be under a title. If the tenant in such a case were to allege that the landlord's possession was unauthorised or wrongful and were to apply u/s 84, the Collector would have to decide the question whether the landlord's possession was wrongful or unauthorised or not. But in that case the Collector would decide it and set aside the Mamlatdar's order under his original jurisdiction u/s 84 and not under his appellate jurisdiction u/s 74 and Section 74 would thus be rendered superfluous. In *Trambaklall v. Shankerbhai* (1959) 62 Bom. L.R. 261 the High Court of Bombay

held that in order that there may be a valid transfer or acquisition through surrender, the surrender must be a lawful one and made in accordance with the provisions of the Act. If such a surrender was not verified and recognised u/s 15 there would be no cessation of tenancy rights and therefore if the landlord had obtained possession under such an invalid surrender the tenant retained the right to restoration of possession under the Act. It is clear that these decisions do not lay down anything contrary to what we have said above and therefore would not assist the appellant.

12. There are two unreported decisions, one by the High Court of Gujarat and the other by the High Court of Bombay to which also our attention was drawn. In *Shankerlal v. Haria Vagha* (1961) Special Civil Application No. 8 of 1901, decided by the High Court of Gujarat on August 22, 1961 (Unrep.) the facts were as follows: One Chandrasingh and his brothers owned Survey Nos. 23/2, 23/3 and 26/5. In 1956-57 opponent 2 surrendered these lands to Chandrasingh who personally cultivated them. Until 1955-56 opponent No. 1 cultivated Survey No. 26/5. He thereafter surrendered that Survey number to Chandrasingh and his brothers who personally cultivated it thereafter. The Mamlatdar admittedly had held no inquiry in respect of these surrenders u/s 15. On January 28, 1959, Chandrasingh and his brothers sold these lands to the petitioners and the petitioners thereafter cultivated them in 1959-60. In 1959 opponents Nos. 1 and 2 applied to the Collector u/s 84 and the Collector ordered restoration of possession to opponents Nos. 1 and 2. The Gujarat Revenue Tribunal rejected a revision application filed by the petitioners against the said order. In a writ petition under Article 227 the petitioners raised two contentions before the High Court: (1) that they were not in unauthorised occupation or wrongfully in possession as they derived title from the owners, their vendors, and (2) that in any event the opponents had a remedy u/s 29(1) and therefore could not have recourse to Section 84. As regards the first contention the High Court held that the surrenders by opponents Nos. 1 and 2, not being in writing and unverified, were not binding on them, the relationship of tenant and landlord had not, therefore, terminated and opponents Nos. 1 and 2 were entitled to possession of the lands. That was the position which obtained on January 28, 1959, when Chandrasingh and his brothers purported to sell the lands to the petitioners. The petitioners, therefore, were in unauthorised possession as Chandrasingh and his brothers were not entitled to possession and could not transfer possession to the petitioners. The High Court also held that the said sale was contrary to Section 64 and therefore invalid and did not create any rights as to ownership or possession in favour of the petitioners. The possession of the petitioners, therefore, was unauthorised and wrongful and Section 84 applied and the first contention failed. As to the second contention, the High Court held that u/s 29(1) a tenant could apply to the Mamlatdar for possession but that required that the right to possession must arise "under the provisions of the Act". If the tenant did not seek to enforce a right arising under any of the provisions of the Act but claimed possession on his own title as a tenant, Section 29(1) would not apply

and his remedy would be u/s 84 only. The High Court held that when a tenant claimed possession not relying upon any incident of his contract of tenancy nor on any provisions of the Act but on his own title to possession, that is, to protect his possession as a tenant against a trespasser Section 84 and not Section 29(1) would apply even though the land the possession of which he claimed was the land of which he was a tenant and the trespasser was his landlord. What the tenant in such a case was seeking to do was not to enforce his right as a tenant under the provisions of the Act but he was enforcing his right against third parties, namely, the petitioners in that case who were in wrongful occupation. The tenant was claiming possession not under the provisions of the Act but on his own title, albeit as a tenant, against a person who had no title to ownership or possession in the land and therefore Section 29(1) did not apply to such a case. Consequently, Section 29(1) was not another provision providing for eviction which opponents Nos. 1 and 2 could avail of. In *Krishna Umya Mahar v. Hassanmiya Hajimiya Dafedar* (1056) Special Civil Application No. 207 of 1956, decided by Shah and Vyas ,JJ., in the High Court of Bombay on June 10, 1956 (Unrep.) the respondent was the owner of the land in question. He applied u/s 29(2) to the Mamlatdar. The Mamlatdar passed an order directing the petitioner, the tenant, to hand over possession. The petitioner appealed to the Collector u/s 74 of the Act who set aside the Mamlatdar's order. But before the Collector passed his said order the respondent executed the Mamlatdar's order and obtained possession. The petitioner then obtained possession in pursuance of the Collector's said order but the respondent forcibly dispossessed him and thereupon on January 10, 1952, the petitioner complained to the Mamlatdar. The Mamlatdar expressed his inability to assist him and thereupon the petitioner applied to the Collector u/s 84. The Collector held that the respondent was in wrongful possession and passed an order of eviction. The Revenue Tribunal, however, set aside that order holding that the petitioner's application was barred by limitation. An application for condonation of delay was also rejected. The petitioner, thereupon filed a petition under Article 227. The High Court held that there was a clear distinction between an application u/s 29(1) and one u/s 84, for, u/s 29(1) whereas the tenant would be claiming the right to possession under the provisions of the Act, u/s 84 he would be claiming the right to possession not under any of the provisions of the Act but on his own title to possession as a tenant. Such an application could be even against a person who was his landlord qua the land in question if such landlord was in unauthorised occupation or wrongful possession. These two decisions again do not lay down anything inconsistent to what we. have said above on the scope and interpretation of Section 20(7) and Section 84. We do not therefore see how either of these two decisions can be availed of by Mr. Bhandare in support of his contentions.

13. In our view the High Court, was correct in its interpretation of the two sections and the conclusions which it arrived at in holding on the facts of the present case that the Collector had no jurisdiction u/s 84 to entertain the

tenant's, application. The result is that the appeal fails and is dismissed with costs.